

(2010) 03 KAR CK 0073
In the Karnataka High Court
Case No : Writ Petition No. 10223 of 2010

Smt. Puttalakshmamma

APPELLANT

Vs

Bangalore Development Authority and Another

RESPONDENT

Date of Decision : 30-03-2010

Acts Referred:

Citation : (2010) 3 KarLJ 292

Hon'ble Judges : H.N. Nagamohan Das, J

Bench : Single Bench

Advocate : S. Mahesh, for the Appellant; K. Krishna, for the Respondent

Judgement

H.N. Nagamohan Das, J.—Sri Krishna, learned Counsel for the respondent is directed to take notice for respondents 1 and 2.

2. Petitioner contends that she is the owner of 4 acres of land in Sy. No. 6 of Lingadheeranahalli Village, Kengeri Hobli, Bangalore South Taluk. This land came to be acquired by the respondents in the year 2001. In respect of the ownership of the land there was some dispute.

3. Learned Counsel for the petitioner submits that the Reference Court in LAC No. 338 of 2002 held that the petitioner is the owner of 2 acres of land in Sy. No. 6, Lingadheeranahalli Village and the same had become final.

4. In respect of these two acres of land, the petitioner is claiming the benefit under the Bangalore Development Authority (Incentive Scheme for Voluntary Surrender of Land) Rules, 1989. Before approaching this Court, the petitioner got issued a notice to the respondent on 2-9-2009 as per Annexure-B claiming the benefit under the rules. No prejudice will be caused to the respondents if they are directed to consider the request of the petitioner's notice dated 2nd September, 2009, Annexure-B, in accordance with law and to pass appropriate order as expeditiously as possible.

5. With the above observation, this writ petition is hereby disposed of.

6. Two weeks time is granted for filing memo of appearance.